

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "SMC-1" NEW DELHI
(THROUGH VIDEO CONFERENCING)

BEFORE SHRI H.S. SIDHU, JUDICIAL MEMBER

ITA No. 6628/DEL/2019
A.Y.: 2015-16

Hemlata Kalra,
37, Sainik Vihar, Pitampura,
New Delhi
(PAN:AOC PK0441H)

(Appellant)

vs. ITO, Ward-40 (3),
New Delhi

(Respondent)

ITA No. 6629/DEL/2019
A.Y.: 2015-16

Rajender Kumar Kalra,
37, Sainik Vihar, Pitampura,
New Delhi
(PAN:AAAPK9152B)

(Appellant)

vs. ITO, Ward-42 (3),
New Delhi

(Respondent)

Assessee by : Sh. Akash Garg, Adv
Department b : Sh. Prakash Dubey, Sr. DR

ORDER

Assesseees have filed the present appeals against the impugned orders dated 28.05.2019 and 27.05.2019 respectively passed by learned CIT(A), New Delhi relating to the assessment year 2015-16.

2. At the time of hearing Mr. Akash Garg, learned counsel for the assessee stated that assessee has availed the Vivad Se Vishwas Scheme and wants to withdraw the appeals filed by the assessee, may be dismissed.
3. Learned Sr. DR has not raised any objection.
4. Keeping in view the statement of the learned counsel for the assessee, the present appeal is dismissed as withdrawn with liberty to the assessee to move an application for recalling of this order if Form No. 3 not issued by the competent authority and that will be decided as per law.
5. In the result, the appeals of the assesseees are dismissed.

Order pronounced in the Open Court today i.e. on 31.12.2020 in the presence of both the parties.

Sd/-
[H.S. SIDHU]
JUDICIAL MEMBER

Date: 31.12.2020

Copy forwarded to: -

1. Appellant -
2. Respondent -
3. CIT
4. CIT (A)
5. DR, ITAT

TRUE COPY

By Order,
Assistant Registrar,
ITAT, Delhi Benches